

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/01719/2018**

**Dated Monday the 31<sup>st</sup> day of December Two Thousand Eighteen**

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)**

S.Thanikachalam,  
No. 64G, Oatharanallur,  
Anathandavapuram,  
Myladuthurai 609103. ....Applicant

By Advocate M/s. Ratio Legis

Vs

Union of India rep by,  
The Divisional Personnel Officer,  
Tiruchirapalli Division,  
Southern Railway,  
Tiruchirapalli 620001. ....Respondent

By Advocate Mr. P. Srinivasan

**ORAL ORDER****(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA seeking the following relief :

"To call for the records related to the representations dt. 24.06.2015 and the reminder dt. 28.07.2017 and to direct the respondents to dispose of the same and to pass such other order/orders as this Hon'ble Tribunal may deem fit proper and thus render justice."

2. It is submitted that the applicant had made representations dt. 24.06.2015 & 28.07.2017 which are still pending for consideration. The applicant would be satisfied if the competent authority is directed to dispose of the representations within a time limit to be stipulated by this Tribunal.
3. Mr. P. Srinivasan takes notice for the respondents.
4. Keeping in view the limited relief sought and without going into the substantive merits of the case, I deem it appropriate to direct the competent authority to consider Annexure A3 representations of the applicant dt. 24.06.2015 & 28.07.2017 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage.

**(R. Ramanujam)  
Member(A)  
31.12.2018**

SKSI